

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 284/TD/2021**

Subject : Application under Section 15(1) of the Electricity Act, 2003 read with Regulation 6(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State Trading Licence.

Date of Hearing : 8.2.2022

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Applicant : AEI New Energy Trading Private Limited (AEI NETPL)

Parties Present : Shri Sharad Agarwal, AEI NETPL  
Shri Arijit Banerjee, AEI NETPL  
Shri Gavin Doyle, AEI NETPL  
Shri Aman Khetan, AEI NETPL  
Shri Anand Bala, AEI NETPL  
Shri Probal Biswas, AEI NETPL  
Shri Namdev Shelake, AEI NETPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Applicant submitted that the instant application has been filed for grant of Category 'III' inter-State trading licence in electricity and that the Applicant meets all the requisite criteria prescribed under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (in short, 'Trading Licence Regulations'). He further added that the Applicant is a Special Purpose Vehicle of Amazon Data Services, Inc. to, *inter alia*, engage in the business of trading in electricity.

3. After hearing the representative of the Applicant, the Commission directed the Applicant to file on affidavit by 15.2.2022 the status of employment of the professionals at AEI NETPL and details thereof to corroborate technical qualification prescribed in Regulation 3(2) of the Trading Licence Regulations.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

